

24. Oxytetracycline Liquid Oral Preparations.
25. Demeclocycline Liquid Oral preparations.
26. Combination of Anabolic Steroids with other drugs.
27. Fixed dose combination of Oestrogen and Progesterin (other than oral contraceptives) containing per tablet estrogen content of more than 50 meg. (equivalent to Ethenyle Estradiol) and of progesterin content of more than 3 mg (equivalent to Norethisterone Acetate).

[Translation]

Strike by LPG Employees

4904. SHRI HET RAM: Will the Minister of LABOUR be pleased to state:

(a) whether the attention of Government has been drawn to the newsitem captioned "Gas Cylinder Karamcharyon Ki anishchit Kaleen Hartal" in the "Navbharat Times" dated 8 August, 1988;

(b) if so, the main demands of the employees and the steps being taken by Government in this regard; and

(c) the arrangements made by Government to save the consumers from difficulty?

THE MINISTER OF LABOUR (SHRI BINDESHWARI DUBEY): (a) to (c). Yes, Sir. According to the Delhi Administration, the appropriate authority under the Industrial Disputes Act, 1947, the General Secretary, LPG Employees Association, Paschim Vihar, New Delhi has filed a statement of claims on 17.7.88 in respect of employees of M/s Shivanikka Enterprises, Vivek Vihar, Shahdara regarding general demands concerning enhancement of rate of delivery charges of Cylinders, payment or Cycle/Rickshaw allowance, provision of Uniforms etc. The Association has also filed

statements of claims on 16.8.88 and 20.7.88 respectively against managements of M/s Dammo Enterprises and M/s Kataria Gas Service regarding the termination of services of an employee each in each of the enterprises. All the disputes have been admitted in conciliation by the conciliations machinery of Delhi Administration. According to information obtained from the respective managements, the consumers themselves collected the Cylinders during the period when employees were on strike.

Unauthorised Sale of Land in Village Adakpur, Bagh Mochi, New Delhi

4905. SHRI MOTILAL SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government are aware that some persons are selling unauthorisedly Government land in village Adakpur, Bagh Mochi, New Delhi-21 at exorbitant prices and the purchasers of this land are constructing durable basements and multi-storied buildings;

(b) if so, the area of Government land sold and purchased illegally so far; and

(c) the measures being taken to get this and vacated?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) and (c). No, Sir, Delhi Development Authority, has however, reported that one case of unauthorised construction on Government land was noticed where demolition order has already been passed.

(b) In view of above, question does not arise.

[English]

Allotment of Land for Secondary School by DDA

4906. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of URBAN DEVEL-